

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No225  
CP(IB)/136(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank (Erstwhile Allahabad Bank)  
V/s  
Sumit Suresh Bhatnagar

.....Applicant

.....Respondent

**Order delivered on ..30/08/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sunil Bhavsar, Adv.  
For the Respondent : Mr. Kunal Vaishnav, Adv.

**ORDER**

On 07.07.2022 Learned Counsel for the respondent sought and was granted two weeks time to file reply. Today he seeks and is granted two weeks time to file reply, as a last chance, failing which right to file reply will be closed. Rejoinder, if any, one week thereafter.

List on 19.10.2022.

-sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**